

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1992-93)**

(TENTH LOK SABHA)

SIXTEENTH REPORT

**Memorandum from Aapsi Sahyog Mitra Mandal,
Shalimar Bagh, Delhi regarding development of the colonies**

(Presented on 10 December, 1993)



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**LOK SABHA SECRETARIAT
NEW DELHI**

December 1, 1993/Agrahayana 10, 1915 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES*

(1992-93)

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4. Smt. Saroj Dubey
5. Shri Prabhu Dayal Katheria
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12. Shri Nawal Kishore Rai
13. Dr. D. Venkateswara Rao
14. Shri A. Prathap Sai
15. Shri Chinmaya Nand Swami

SECRETARIAT

- Dr. R.C. Bhardwaj — *Additional Secretary*¹
Shri Murari Lal — *Joint Secretary*
Shri Joginder Singh — *Deputy Secretary*
Shri K. K. Ganguly — *Deputy Secretary*
Shri Ram Autar Ram — *Under Secretary* *

*The Committee was nominated by the Speaker w.e.f. December 13, 1992
Lok Sabha Bulletin, Part-II, dated 14.12.1992.

INTRODUCTION

I, the Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this Sixteenth Report of the Committee on Government Assurances.

2. The Committee (1992-93) were constituted on December 13, 1992.

3. The Committee at their sitting held on May 25, 1993 took the evidence of the representatives of the Ministry of Urban Development in connection with the non-implementation of assurances given on:—

(i) August 26, 1991 in reply to USQ No. 4283 regarding Memorandum from 'Aapsi Sahyog Mitra Mandal', Shalimar Bagh, Delhi about development of the colonies in Delhi; and

(ii) May 6, 1992 in reply to USQ No. 9127 regarding encroachments of roads and bylanes of colonies in Delhi.

At their sitting held on December 1, 1993, the Committee considered and adopted the Draft Sixteenth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the report.

5. The conclusions/observations of the Committee are contained in this report.

6. The Committee wish to express their thanks to the officials of the Ministry of Urban Development.

NEW DELHI;
December 1, 1993

Agrahayana 10, 1915 (Saka)

DR. LAXMINARAIN PANDEY,
Chairman,
Committee on Government Assurances.

REPORT

MEMORANDUM FROM 'AAPSI SAHYOG MITRA MANDAL', SHALIMAR BAGH, DELHI REGARDING DEVELOPMENT OF THE COLONIES IN DELHI

On August 26, 1991 the following Unstarred Question No. 4283 given notice of by Shri Surya Narain Yadav, M.P., was addressed to the Minister of Urban Development:—

(a) whether Government have received a Memorandum from 'Aapsi Sahyog Mitra Mandal' of Shalimar Bagh, Delhi;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?"

2. The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam) gave the following reply:—

(a) & (b): "The Municipal Corporation of Delhi have reported that they had received the Memorandum from the Aapsi Sahyog Mitra Mandal of Shalimar Bagh. This memorandum/representation broadly mentioned about the following problems in AG Block, Shalimar Bagh:—

(1) Although the internal sewerage lines have been, laid there is no proper outlet of sewage, thus leading to spread of polluted water.

(2) Although a storm water drain was laid, that is not functioning properly and is closed after some distance and so proper storm water drains should be laid.

(3) The condition of internal roads and lanes is very bad and needs improvement.

(4) All the 11 parks are in poor shape and need to be maintained properly.

(c): The Delhi Development Authority have reported that the scheme for providing outfall drains has been approved and the work is under process of finalisation. At present storm water is being discharged into the low-lying areas of Shalimar Bagh along the railway line and is finally discharged into the supplementary drain through culvert provided on the Outer Ring Road. Work has been started for permanent outfall sewerage system and will be completed in two years. Thus as an interim arrangement, sewerage is being treated through oxidation pond. Internal drains could not be constructed because the individual house owners have constructed ramps in front of their houses, thus obstructing the

construction of drains. Delhi Water Supply and Sewage Undertaking has reported that they are constructing a Sewage Pumping Station as a deposit work of DDA. The MCD have reported that in the absence of roadside drainage, the roads get damaged frequently, and that they are carrying out day-to-day repairs regularly. Further work on strengthening the roads has been taken up by MCD. It is reported that action is being taken to repair the broken walls of the park and grills within the available financial resources. Estimates have also been prepared for earth filling in parks to raise/maintain the level of paths."

3. The reply to part (c) of the question has been treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply *i.e.* November 25, 1991.

4. On May 6, 1992, the following Unstarred Question No. 9127 given notice of by Shri Surya Narain Yadav, M.P. was also addressed to the Minister of Urban Development:—

"(a) whether encroachments have been made on roads and bylanes of colonies in North-West Zone of Delhi;

(b) if so, the details of the colonies where encroachments have come up and the steps taken to remove the same;

(c) the details of the colonies that were without drains; and

(d) the time by which the drains are likely to be constructed in those colonies particularly in Shalimar Bagh?"

5. The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam) gave the following reply:—

"(a) : Yes, Sir.

(b) : As reported by the Municipal Corporation of Delhi, no detailed survey of the colonies in North-West Zone of Delhi, where encroachments have been made on roads and by-lanes, has been done. However, the encroachments are reported to be mostly of temporary nature in the form of lawns/greenary by extending boundary walls or construction of barbed fencing and khokas stalls etc. and are removable without any notice under the provisions of Delhi Municipal Corporation Act, 1957. M.C.D. takes regular action to remove these encroachments alongwith police in various areas under its jurisdiction.

(c) : Municipal Corporation of Delhi reports that storm water drains exist in all colonies which are maintained by the MCD, however, certain colonies like Shalimar Bagh, which are maintained by Delhi Development Authority, have not been provided with this facility.

(d) : Action is being taken by Municipal Corporation of Delhi to provide the requisite facility in the area."

6. The reply given to part (d) of the Question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply *i.e.* by August 5, 1992.

7. On September 14, 1992, the Secretary, Ministry of Urban Development, Vice-Chairman, Delhi Development Authority (DDA) and Commissioner, Municipal Corporation of Delhi (MCD) alongwith the other officials of M.C.D. (Engincer in Chief and Director Horticulture) appeared before the Hon'ble Chairman, Committee on Government Assurances to explain the reasons for the delay in implementation of the above mentioned assurances. The Secretary explained that this matter was not brought to his knowledge earlier and now he had taken it with concerned authorities. The whole issue had been discussed in detail in his meeting on September 10, 1992 with the Vice-Chairman, DDA; Commissioner, Municipal Corporation, Delhi and other concerned officials. A final decision has been taken and the responsibility had been fixed to execute the work. The MCD would complete the work regarding providing internal rain/storm water drains in Shalimar Bagh, Delhi. The DDA would complete the work regarding out fall drain work. The work would be commissioned soon and the progress would be monitored in each case. He also affirmed that work regarding parks, roads and encroachment would be taken up simultaneously.

8. The Hon'ble Chairman of the Committee impressed upon the Secretary of the Ministry that he would like to inspect the colonies of the Delhi under reference in near future to see the progress made in the matter.

On March 22, 1993 the Ministry of Urban Development, Municipal Corporation and DDA were requested to furnish information on the following points as the Chairman, Committee on Government Assurances, might visit the colony:—

- “1. The total amount that was demanded from DDA and the total amount of which an agreement was made by DDA for which transfer and disbursement of storm water drains in Shalimar Bagh, Delhi.
2. The date on which each instalment was received by MCD from DDA.
3. The details of the tenders called for and proposed to be called for and the total amount involved in each and the target time given for the completion of the drains work and the details of the officers who are responsible for the execution of this work.
4. The progress made so far in respect of the construction of drains in the colony and by which time the construction will be completed.
5. A copy of the site plan according to which the development work will take place.
6. Other details in respect of other civil works regarding parks and

main outlet of sewerage water and removing of encroachments and jhuggi jhopri from the colony may also be furnished to this Secretariat."

9. The Municipal Corporation of Delhi *vide* their letter No. F. 33(868)/LSQ/966/4283/1918/C&C dated April 15, 1993 (Annexure) informed the Committee that the D.D.A has not paid the instalments in due time as was agreed. Regarding encroachments the action to remove encroachments from the right of way of the roads is taken from time to time. Regarding the matter of removal of jhuggi-jhopri clusters existing in the colony pertains to slum wing of MCD.

10. The Ministry of Urban Development *vide* their Office Memorandum No. H-11016/32/91-DDVI dated April 16, 1993 furnished the following information to the Committee:—

(i) The original deficiency estimates amounting to Rs. 2.85 crores for this work was modified by M.C.D. to Rs. 2.56 crores after joint inspection and this amount was agreed to be provided by D.D.A. to M.C.D.

(ii) The details of deficiency charges/instalments received by M.C.D. from D.D.A are reported as under:—

DDA's cheque No. & date	Amount (Rs.)	Date of receipt of cheque from DDA by MCD
891915		
5.11.92	50.00 lacs	19.11.92
891832		
17.11.92	50.00 lacs	20.11.92
891881		
15.12.92	50.00	15.12.92
897869		
30.3.93	50.00 lacs	6.4.93
897870		
31.3.93	56.00 lacs	6.4.93

For the entire work in Blocks A and B, three tenders were invited by M.C.D.

(iii) (a) Tenders for the works of construction of SW drains in Block-A, Shalimar Bagh amounting to Rs. 68,95,364/- has since been awarded by M.C.D. and the works are in progress.

(b) Tenders amounting to Rs. 73,76,448/- for the construction of SW drains in Block-B, Shalimar Bagh has been received and are under process of allotment by M.C.D. and execution of the work will be started shortly.

(c) Further tenders amounting to Rs. 58,57,600/- for the construction of SW drain in B-Block, Shalimar Bagh are due on 5.5.93. The case for allotment will be processed immediately after receipt of tenders.

(d) The following officers of M.C.D. are reported to be responsible for execution of work:—

- (1) Executive Engineer (N/W)/Rohini
- (2) Superintending Engineer-II
- (3) Chief Engineer-II

D.D.A. has to construct only outfall drains. Tenders for this work is first called by D.D.A. on 20.6.1992 but were rejected due to non-competitive and high rate. Tenders were re-invited on 23.2.93 from Government undertakings and are under process. For outfall drains, the estimated costs are Rs. 1,94,08,278/- (Phase-I) and Rs. 2,31,73,531/- (Phase-II) and the time of completion is 18 months after stipulated date of start of work. These works will be got executed by Executive Engineer Northern Division-II under Civil Circle-12 (NZ,DDA).

- (iv) Works of construction of SW drains in Block-A, Shalimar Bagh are in progress and are likely to be completed by M.C.D. by the end of May, 1993. The works of construction of SW drains in Block-B, Shalimar Bagh are likely to be completed by M.C.D. by the end of November, 1993. M.C.D. has reported that the storm water drain work in Block-A, Shalimar Bagh Colony is, however, being resisted by a number of residents who are objecting to the removal of encroachments made by them within the right of way of Municipal road in the form of boundary walls, railings and kitchen gardens etc. Some of the residents are also objecting to the digging being done in front of their houses for the construction of drains specially in AE and AH blocks. Complaints have been lodged by M.C.D. with the local police in this regard. The local residence is reported to be adversely affecting the progress of the construction work.
- (v) A photostat copy of the plan of the proposed storm water drains in Block A and B, Shalimar Bagh is attached.
- (vi) As regards other civil works, the construction of boundary walls and improvement of one part in AG Block has since been completed by M.C.D. and tenders amounting to Rs. 13,66,879/- for the construction of boundary walls and improvement of 10 more parks in AG Block, Shalimar Bagh have since been received and are under process of allotment. These works are likely to be started shortly. As far as removal of encroachment is concerned,

the action for removal of such encroachments from the right of way of the roads is taken by M.C.D. from time to time and large number of encroachments on the roads were recently removed in A-Block."

11. It was decided to hear the views of the officials concerned in respect of slow pace of progress on May 25, 1993. The Chairman also directed to pay a local visit to the colony in the morning hours on the same day.

12. On May 19, 1993, the Ministry of Urban Development submitted a brief note as desired by this Secretariat. The contents of the note were as follows:—

"...The Assurance was referred to the D.D.A. and the Municipal Corporation of Delhi for furnishing necessary information immediately on receipt of communication from the Lok Sabha Secretariat in August, 1992 and reminders were issued from time to time.

Shalimar Bagh Colony was developed by the D.D.A. The roads, lanes, water supply and internal sewerage of the colony were transferred by D.D.A. to M.C.D. in the year 1983. However, the storm water drainage including its outfall could not be handed over because it was not complete. D.D.A. reported that the internal drains could not be constructed because of the construction of ramps by individual house owners in front of their houses. Similarly, the delay in taking up out-falls drainage system was attributed by D.D.A. to delay in the finalisation of the drainage scheme for the entire area by Delhi Administration including the discharge of G.T. Karnal Road area to Jahangir Puri and then to Najafgarh drain. Since that scheme was getting delayed D.D.A. decided to delink Shalimar Bagh and approved the scheme for outfall drainage along the Railway line.

A meeting was convened by Secretary, Ministry of Urban Development on 10.9.92 with all concerned officials to review the position in respect of fulfillment of the Assurance. It was decided in the meeting that the outfall drains would be constructed by the D.D.A. and the internal storm water drains should be constructed by M.C.D. for which the required deficiency charges amounting to Rs. 2.56 crores arrived at after a joint inspection by D.D.A. and M.C.D. would be paid by D.D.A. in monthly instalments of Rs. 50 lakhs each to M.C.D.

D.D.A. has invited tenders for the outfall drain and the work is likely to be completed in about two years time, although there were some obstructions in the form of unauthorised constructions in some

places. The M.C.D. undertook to complete the entire work of internal drains by 30.11.93 if funds are received in time.

As regards the sewerage pumping station, DWS & SDU assured that the work will be completed by April, 1994. M.C.D. reported that the parks taken over from D.D.A. in June, 1990 are being maintained and is enclosed by boundary walls and grills. M.C.D. reported that action had been taken for earth filling to raise the level of the park. This position was submitted by Secretary, Ministry of Urban Development and other officers at the meeting convened by the Hon'ble Chairman of the Committee on 14.9.1992.

Subsequently in reply to the O.M. from Lok Sabha Secretariat dated 20.2.1993 calling for information on six points contained in the letter, a detailed reply was issued from Ministry of Urban Development on 16.4.93.

The latest position in respect of the status of completion of the various works will be explained by the officials of the Ministry, D.D.A. and M.C.D. in the meeting convened by the Committee.

As regards the assurance contained in reply to Question No. 9127 it was mentioned that action is being taken by the M.C.D. to provide the facility of storm water drains in Shalimar Bagh. Report on the compliance of this Assurance is taken care of by the report provided in respect of assurance of Question No. 4283 in the previous paragraphs."

13. The Chairman visited the colony in the morning hours on May 25, 1993 and took a overall view of the progress made by M.C.D. & D.D.A. to see the progress of the execution of works promised to him on September 14, 1992. The Chairman was informed by the officials of M.C.D. and D.D.A. as follows:—

"A. First of all Chairman of the Committee and officials were showed the progress of work in respect of sewerage and sullage disposal pumping station under construction in that colony. During informal discussion the Commissioner explained that after September, 1992, the M.C.D. took over the work fully from D.D.A. and started the work for which they received Rs. 1.92 crores from the D.D.A. Orders for electrical and mechanical equipments have been placed and the target for completion of sewerage water disposal work was April, 1994.

B. The Commissioner apprised that out of Rs. 2.56 crores earmarked, 68 lakhs have been spent for completion of drains in A-Block and he hoped to complete the job by June, 1993. As regards B-Block, work contract of 24 lakhs already executed and another contract of 56 lakhs could not be finalised as there was only one response to the

tender. The second tender invited for this purpose would be opened on June 9, 1993. Another tender of Rs. 58 lakhs worth of work has also been processed. All the drains of B-Block were expected to be completed by November, 1993.

- C. The Chief Engineer of M.C.D. explained that it would be taken up as soon as the storm water drain was completed.
- D. In the last, the Chairman enquired about the maintenance of parks in the colony. The Commissioner informed that there are 10 parks (tiny tots) maintained by M.C.D. and action to fence them with bricks for proper maintenance was in progress. The DDA were maintaining seven big parks out of which five have been developed fully with facilities for tubewells for watering and grills to avoid encroachments.
- E. The Chairman also noted the encroachments and requested the Commissioner to take action as he deemed fit."

14. The representatives of the Ministry of Urban Development appeared before the Committee on Tuesday, May 25, 1993 at 12.00 hours to give oral evidence for providing the civic amenities in a D.D.A. Colony Shalimar Bagh, Delhi after the local visit of the Chairman, Committee on Government Assurances.

15. The Committee enquired about the progress made in the matter as on that day and how much work had been executed so far and by what time the work regarding (a) storm water drains, (b) sewerage water disposal, (c) repairing of roads of the colony, and (d) maintenance of parks of the colony would be completed.

16. In reply, the Commissioner of Municipal Corporation of Delhi stated that Shalimar Bagh colony was developed by Delhi Development Authority and its area was 160 acres. He further explained as follows:—

"This work is divided into four parts. In the first part, you must have observed that the original estimate is for Rs. 1.92 crores. Due to not taking any decision whether this work should be entrusted to Delhi Development Authority or Municipal Corporation of Delhi there was some delay. Ultimately it was decided that this work should be given to M.C.D. After taking this decision, a lot of amount was given to them and thereafter the work was started and as you have seen in the morning, a lot of work has already been executed. The work was very complicated and they were facing difficulties even then there has been some progress. The orders for installing electrical and mechanical equipments were also placed. The assurance is upto April, 1994 but the time limit has been fixed to complete the work by December, 1993.

Secondly, there were a number of difficulties in storm water drains and on 14th September a meeting was also held in this regard

in your room. The deficiencies of Delhi Development Authority were also discussed. Its original cost was about Rs. 2.85 crore and its first instalment of Rs. 2.56 crore was received in April 1993. As soon as the amount was received, the work was started. Progress has been made in 'A' Block and an amount of Rs. 68 lakhs has been sanctioned. The work is in progress. This work was to be completed by 31st May 1993 but due to finalise the land encroachment cases it has been delayed. Now we are getting cooperation and hope that the work will be completed by the end of June 1993. The cost of second part of the work is Rs. 73 lakhs and it has two phases. The work costing of Rs. 24 lakhs will be started in second phase of Block B and the second tender is of Rs. 50 lakhs and it will be opened on 9th June 1993. It is hoped that this work will be started by the middle of June, 1993.

The cost of third work is Rs. 50 lakhs and this work will be started from Monday next. So far as the general condition of the roads is concerned, it will also be improved. So far as the question of parks is concerned, one out of 11 parks is under the control of Delhi Development Authority and 10 parks are under our control. The work relating to one park has been completed and the work in respect of 6 parks is in progress and the tenders have been invited for the other 3 parks. The cost of this project is Rs. 132.7 lakhs and we will also try to complete it as soon as possible."

17. The Committee further enquired if the whole thing was being reconstructed by M.C.D. The representatives stated that their effort was to provide facilities to the house owners and the Delhi Development Authority had given them the amount.

18. The Committee desired to know the reasons of storm water drain pending for more than 10 years. The representatives replied that when the colony was taken over by the M.C.D., this question arose. They took it up with D.D.A. and M.C.D. made out efforts. D.D.A. has agreed to pay the deficiency.

19. The Committee further enquired how that arrears were kept pending for so long and all of a sudden within two days the plan was finalised. The representatives confirmed that they were kept pending as the plan was not upto the standard that was desired.

20. When the Committee desired to know by what time the work relating to completion of storm water drain would be completed, the representative of M.C.D. stated that work in 'A' block of Shalimar Bagh would be completed by June 30, 1993, and that of 'B' Block would be completed by the end of November, 1993.

21. The Committee wanted to know how many times the cost has increased in constructing the drainage due to the delay thus taken. In reply the representative stated that there was no delay on their part as they had implemented the decision as soon as it was taken.

22. The Committee then enquired whether at any time the tender for the construction of drainage was invited by D.D.A. and M.C.D. and if so, the details thereof.

The representatives in reply stated as follows:

“The plots were allotted in Shalimar Bagh and the people had accumulated the building materials at various places which affected the work of internal drainage and caused the delay.

Then, we invited tenders at a number of times. I have its details with me wherein the contractor ran away leaving the work incomplete. All the people had extended ramps ahead but nothing was done. In 1983, this colony was transferred to Municipal Corporation of Delhi.”

23. The Committee wanted to confirm whether all the parks of the Shalimar Bagh has been transferred to M.C.D. alongwith the colony in 1983. The representative of D.D.A. stated that when the colonies were transferred, the parks alongwith the water supply system were also transferred. The representative further submitted that five parks out of the seven parks had been transferred to M.C.D. On being asked whether all the tubewells were also transferred. The representative of the M.C.D. stated that seven tubewells were handed over to them and out of it five had been repaired and two were yet to be repaired.

24. Regarding the sewerage system, the Committee enquired about the time by which it would be completed. The representative informed that the year 1994 was the out limit but efforts would be made to complete even before that.

25. The Committee enquired if there was any unauthorised construction, encroachment and jhuggi jhopri etc. in Shalimar Bagh and how they were constructed in this area in the very presence of the officials and what steps had been taken to remove them. In reply, the representatives submitted as follows:

“There is some unauthorised construction at some places. We will take action against them. But our policy is that we relocate those persons who were residing there before 31st January, 1990. The land owning agency contributes partly. We relocate the dwellers of Jhuggi Jhoparis who possess ration cards as on 30th January, 1990. We provide alternative places to them for their shifting. This costs Rs. 23,000. We provided subsidy of Rs. 10,000 and also subsidy of Rs. 10,000 is provided by the land owning agency and they get facility for their resettlement in a new area. We arrange water facilities for them now this cost will also be increased to almost Rs. 44,000. The position is that we have to remove Jhuggis from such places where people are put to trouble and feel inconveniences. As

we have seen that people have encroached the land beyond a prescribed limit...In this regard we have taken action so many times. We are trying constantly to solve this problem but even then we have to face a number of difficulties.

Recently about 10 days back we have received the decision of Supreme Court and now we can remove the encroachment."

26. The Committee enquired as to what steps were taken by the MCD to check unauthorised constructions. The representative stated that M.C.D. has 12 zones and in every zone there is one J.E. who is held responsible for any unauthorised construction. J.Es. are also appointed. Police officers look after this work. Sometimes, police assistance is delayed that is why, the work is not completed in time.

27. The Committee further desired to know that inspite of having so much staff employed in MCD how such unauthorised construction had taken place. The representative stated that they had to take the police assistance and that in the absence of police assistance unauthorised constructions could not be removed.

28. The Committee on Government Assurances appointed a Sub-Committee of two members to assess the progress of work being done in Shalimar Bagh colony with a view to implement the pending assurances. The Sub-Committee visited the locality on September 9, 1993 and made the following observations:—

1. The construction of pucca roads and lanes of the colony were still to be attended to.
2. The main drains of A Block were constructed and the channels were left to be constructed.
3. 8 parks in A Block were provided with grills. The earth was yet to be filled up in all the parks. The tubewells were, however, not in working condition.
4. A tubewell constructed by the MCD was also not functioning as it was yet to be completed.
5. Encroachments were found in the parks which were under the charge of D.D.A.
6. The encroachments on roads and lanes were still to be removed.
7. The refuse were piled up in the backlanes and roads.
8. The electricity cables were not properly laid and at a number of places exposed live cables were found.

29. The Committee are constrained to note that no civic amenities like sewerage water drains/main outlet system/storm/rain water drains had been provided at the time of development/allotment of plots/flats of the Shalimar Bagh colony of Delhi. The local bodies have undertook the work of providing these amenities only when this Committee took up the matter

in hand. The Committee cannot but express their displeasure that the MCD took over the colony as far back as in 1983 and since then no attention has been paid by the Corporation to provide basic amenities in utter disregard to comfort of more than 50,000 residents of the colony. When a representation was made in 1990 to the MCD by Members of Parliament and the then Chairman of the Committee, the same was forwarded to the concerned agencies for comments and execution of work after a lapse of about one year, that too, when the issue was raised in Parliament.

30. The Committee are surprised to note that when the officials of the Ministry of Urban Development, MCD & DDA were asked to appear before the Chairman of the Committee to explain the reasons for the delay, the matter which remained pending for about 10 years, was settled within three days of the scheduled date. This amply reflects the poor status of the system and procedure prevalent in the local offices for providing clean roads, unchoked sewerage system, final disposal of refuse and dirty water, maintenance of parks, keeping of localities free from stray animals unpolluted environment etc. in the national capital region.

31. The Committee observe that the encroachment of parks, lanes and roads is taking place in broad day light in the capital with the knowledge of MCD, DDA and Police authorities etc., particularly in the colonies that had been developed by the DDA in a planned manner. The Committee are disturbed to note that DDA has allowed encroachments to take place in the parks under their control resulting in problems which have gone from bad to worse. The MCD has failed to prevent encroachment even on roads and lanes of all pockets of the Shalimar Bagh colony. The Committee do not appreciate the justification given by D.D.A. and MCD authorities that work could not be executed properly due to increasing encroachment and that the allottees of the plots had accumulated building materials at various places which adversely affected the work of initial drainage. This shows the negligent attitude of the concerned authorities of MCD/DDA etc. and the volume of the malpractices prevalent in the construction and maintenance departments of the Government.

32. The Government had specifically divided the M.C.D. into various zones making the zonal chiefs responsible to monitor the cleanliness and provide worth living conditions to the residents of the colonies. Each zone is well equipped with the man-power to look after the amenities provided to the residents. In spite of the demarcation of duties the works are kept pending not only for months but for years together and even for more than a decade. The Committee do not appreciate the overall working of each of these departments and recommend that each department of the MCD/DDA should be tightened to check the laxity in providing necessary civic amenities to the residents of Delhi and the checking of increasing encroachments on roads, parks and other public places be ensured in future.

33. The Committee desire that the Commissioner, MCD should take immediate action to provide long pending basic amenities to the residents and give the completion report to the Committee without further delay.

34. The Committee are unhappy to observe that when a separate department is working in the Corporation to provide alternate sites to the Jhuggi Jhopri clusters, no action has been taken to shift them from Shalimar Bagh and other colonies of Delhi to a place earmarked for them with the twin aim to make the capital clean and also to provide healthy and congenial atmosphere to the cluster dwellers. The Committee hope that the MCD would chalk out an action plan to this effect immediately and apprise the Committee about the same.

35. The Committee, however, appreciate the progress of work relating to sewerage water treatment plant at Haiderpur and wish that within the target date given to the Committee i.e., by the end of April 1994, the project would be completed and start functioning. The Committee wish that other amenities such as covered rain water drains, development of parks, construction of roads should also be completed with the same zeal in the blocks of the Shalimar Bagh residential colony.

36. During the course of the local visit of the sub-committee of the Parliamentary Committee on Government Assurances to Shalimar Bagh Colony, it was assured by MCD authorities that channels and rain water drainage work would be completed by November, 1993. The Committee trust that the MCD authorities will keep their promise and complete the work relating to channels and drainage.

37. The Committee recommend that the Ministry of Urban Development would exercise their powers to hand over all the parks and tot lots alongwith irrigation pumpsets and other infrastructure free from all sorts of encroachments to MCD in order to execute the work properly and smoothly under the supervision of one Governmental agency. The Committee hope that as per the outlay plans of the colony, all the parks and tot lots of the colony would be developed simultaneously which are essential for the growth and physical development of the children of the society and in no way a lackadaisical approach should be adopted resulting in misutilisation of the parks/tot lots.

38. In order to achieve the desired result the Central Ministry of Urban development should issue necessary directions to the local bodies responsible to implement the assurances given on the floor of the House and remind them to implement these assurances within the minimum time limit. The Ministry should hold departmental meetings with senior MCD/DDA officials to expedite the execution of work and seek extension of time from the Committee, if it is absolutely necessary.

The Committee will appreciate if the officials of the Ministry of Urban Development would pay frequent visits to the colony and furnish the progress report to the Committee till the assurances are implemented.

NEW DELHI;
December 1, 1993

Agrahayana 10, 1915 (Saka)

DR. LAXMINARAIN PANDEY,
Chairman,
Committee on Government Assurances.

Appendices
(Vide para No. 4 of the Introduction)

MINUTES

Seventh Sitting

Minutes of Seventh Sitting of the Committee on Government Assurances held on May 25, 1993 in Committee Room No. 'D' Parliament House Annexe, New Delhi.

The Committee met on Tuesday, May 25, 1993 from 12.00 hours to 13.30 hours.

PRESENT

Dr. Laxminarain Pandey — *Chairman*

MEMBERS

2. Shri B. Devarajan
3. Smt. Saroj Dubey
4. Shri Prabhu Dayal Katheria
5. Shri Balin Kuli
6. Shri Manphool Singh
7. Shri Ajoy Mukhopadhyay
8. Shri Surendra Pal Pathak
9. Smt. Pratibha Devisingh Patil
10. Shri Naval Kishore Rai
11. Shri A. Prathap Sai

SECRETARIAT

Shri Murari Lal	— <i>Director</i>
Shri Joginder Singh	— <i>Deputy Secretary</i>
Shri K.K. Ganguly	— <i>Under Secretary</i>

WITNESSES

1. Shri K.J. Reddy — *Secretary, Ministry of Urban Development*
2. Shri P.V. Jayakrishan — *Commissioner, Municipal Corporation, Delhi*
3. Shri H.D. Sharma — *Member Engineer, Delhi Development Authority.*

The Committee took oral evidence of the representatives of the Ministry of Urban Development, Municipal Corporation Delhi, and Delhi

Development Authority in connection with non-implementation of the following assurances:—

** ** ** **

- (i) Assurance given on August 26, 1991 in reply to USQ No. 4283 regarding Memorandum from 'Aapsi Sahyog Mitra Mandal', Shalimar Bagh, Delhi about storm water drain; and
- (ii) Assurance given on May 6, 1992 in reply to USQ No. 9127 regarding encroachments on roads and bylanes of colonies.

3. At the outset, the Chairman drew the attention of the witnesses to Direction 58 of the Directions by the Speaker and clarified to them that their evidence was likely to be treated as public and liable to be published unless the witness specifically desired that all or any part of the evidence given by them was to be treated as confidential. It was further explained to the witnesses that even though the evidence was desired to be confidential, such evidence was liable to be made available to the Members of Parliament.

4. Thereafter the Committee took up two pending assurance given on August 26, 1991 in reply to USQ No. 4283 regarding Memorandum from 'Aapsi Sahyog Mitra Mandal', Shalimar Bagh, Delhi and on May 6, 1992 in reply to USQ No. 9127 regarding encroachments on roads and bylanes of colonies.

5. The Chairman informed the Committee about his visit in the morning that day (25.5.93) to Shalimar Bagh, Delhi-52 and also apprised the Members that on September 14, 1992 representatives of the Ministry of Urban Development appeared before him to explain the reasons for the delay in implementation of these assurances.

6. The Committee desired from the witnesses to explain in detail about the progress made in the matter as on the day and how much work has been executed so far and by what time the work regarding (a) storm water drains (b) sewerage water disposal (c) repairing of roads of the colony and (d) maintenance of parks of the colony would be completed.

7. In reply, the representatives, the Commissioner of Municipal Corporation Delhi stated that Shalimar Bagh colony was developed by Delhi Development Authority and its area was 160 acres. He further explained as follows:—

“This work is divided into four parts. In the first part, you must have observed that the original estimate is of Rs. 1.92 crores. Due to not taking any decision whether this work should be entrusted to Delhi Development Authority or Municipal Corporation Delhi, there was some delay. Ultimately it was decided that this work should be given to MCD. After taking this decision, a lot of amount was given to them and thereafter the work was started and as you have seen in the morning, a lot of work has already been executed. The work was

very complicated and they were facing difficulties. Even then there has been some progress. The orders for installing electrical and mechanical equipment were also placed. The assurance is up to April, 1994 but the time limit has been fixed to complete the work by December.

Secondly, there were a number of difficulties in storm water drains and on 14th September a meeting was also held in this regard in your room. The deficiencies of Delhi Development Authority were also discussed. Its original cost was about Rs. 2.85 crore and its first instalment of Rs. 2.56 crore was received in April. As soon as the amount was received, the work was started. Progress has been made in 'A'-Block and an amount of Rs. 68 lakhs has been sanctioned. The work is in progress. This work was to be completed by 31st May, but due to finalise the land encroachment cases it has been delayed. Now we are getting cooperation and hope that the work will be completed by the end of June. The cost of second part of the work is Rs. 73 lakhs and it has two phases. The work costing of Rs. 24 lakhs will be started in second phase of block B and the second tender is of Rs. 50 lakhs and it will be opened on 9th June. It is hoped that this work will be started by the middle of June.

The cost of third work is Rs. 50 lakhs and this work will be started from Monday next. So far as the general condition of the roads is concerned, it will also be improved. So far as the question of parks is concerned, one out of 11 parks is under the control of Delhi Development Authority and 10 parks are under our control. The work relating to one park has been completed and the work in respect of 6 parks is in progress and the tenders have been invited for the other 3 parks. The cost of this project is Rs. 132.7 lakhs and we will also try to complete it as soon as possible".

8. The Committee further enquired if the whole thing was being reconstructed by MCD. The representatives stated that their effort was to provide facilities to the house holders and the Delhi Development Authority had given them the amount.

9. The Committee desired to know the reasons of keeping the storm water drains work pending for more than 10 years and the same was finalised and jobs were undertaken as soon as the Committee took up the matter.

"The representatives replied when the colony was taken over by the MCD, this question arose. We took it up with DDA and MCD and made out efforts. DDA has agreed to pay the deficiency."

10. The Committee further enquired how that arrears were kept pending for so long and all of a sudden within two days the plan was finalised. The representatives confirmed that they were kept pending as the plan was not upto the standard that was desired.

11. When the Committee desired to know by what time the work

relating to completion of storm water drain would be completed, the representative of MCD stated that work in 'A' block of Shalimar Bagh would be completed by June 30, 1993 and that of 'B' Block would be completed by the end of November, 1993.

12. The Committee wanted to know how many times the cost has increased in constructing drainage due to delay which was available. In reply the representative stated that there was no delay on their part as they have implemented the decision as soon as it was taken.

13. The Committee then enquired whether at any time the tender for the construction of drainage was invited by DDA and MCD and if so, the details thereof.

14. The representatives in reply stated as follows:-

"The plots were allotted in Shalimar Bagh and the people had accumulated the building materials at various places which affected the work of internal drainage and caused the delay.

Then, we invited tenders at a number of times. I have its details with me wherein the contractor ran away leaving the work incomplete. All the people had extended ramps ahead but nothing was done. In 1983, this colony was transferred to Municipal Corporation Delhi.

15. The Committee wanted to confirm whether all the parks of the Shalimar Bagh had been transferred to MCD alongwith the colony in 1983. The representative of DDA stated that when the colonies were transferred, the parks alongwith the water supply system were also transferred. The representative further submitted that five parks out of the seven parks had been transferred to MCD. On being asked whether all the tubewells were also transferred. The representative of the MCD stated that seven tubewells were handed over to them and out of it five had been repaired and two are yet to be repaired.

16. Regarding the sewerage system, the Committee enquired about the time by which it would be completed. The representative informed that the year 1994 was the out limit but efforts would be made to complete even before that.

17. The Committee enquired if there was any unauthorised construction, encroachment and Jhuggi Jhopri etc. in Shalimar Bagh and how they were constructed in this area in the very presence of the officials and what steps had been taken to remove them. In reply, the representatives submitted as follows:-

"There is some unauthorised construction at some places. We will take action against them. But our policy is that we relocate those persons who were residing there before 31st January, 1990. The land owning agency contributes partly. We relocate the dwellers of Jhuggi Jhopris who possess the ration cards as on 30th January, 1990. We

provide alternative places to them for their shifting. This costs Rs. 23,000. We provided subsidy of Rs. 10,000 and also subsidy of Rs. 10,000 is provided by the land owning agency and they get facility for their resettlement in a new area. We arrange water facilities for them now this cost will also be increased to almost Rs. 44,000.×××× The position is that we have to remove Jhuggis from such places where people are put to trouble and feel inconveniences. As we have seen that people have encroached the land beyond a prescribed limit.×××× In this regard we have taken action so many times. We are trying constantly to solve this problem but even then we have to face a number of difficulties.

Recently about 10 days back we have received the decision of Supreme Court and now we can remove the encroachment."

18. The Committee enquired as to what steps were taken by the M.C.D. to check unauthorised constructions. The representative stated that M.C.D. has 12 zones and in every zone there is one J.E. who is held responsible for any unauthorised construction. J.Es are also appointed. Police officers look after this work. Sometimes, police assistance is delayed that is why, the work is not completed in time.

19. The Committee further desired to know inspite of having so much staff employed in M.C.D. how such unauthorised construction has taken place. The representative stated that they had to take the police assistance and that in the absence of Police assistance unauthorised constructions could not be removed.

20. The Committee thereon suggested that MCD should have demolition squade like those in Bombay, to remove unauthorised encroachment.

21. The representatives replied that their department is dependent only on police for their help.

22. At the end, the Member of the Committee also took the opportunity to suggest the following additional points:-

- (i) Efforts should be made to remove slums besides railway track.
- (ii) Casual/daily wage workers in the horticulture department of MCD should be regularised.
- (iii) Kiosks should be allotted to deserving unemployed youths, handicapped, tribals widows and other poor persons.

23. The witnesses then withdraw the Committee then adjourned.

MINUTES

Thirteenth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON WEDNESDAY, DECEMBER 1, 1993 IN COMMITTEE ROOM 'C', GROUND FLOOR, PARLIAMENT HOUSE ANNEXE, NEW DELHI.

The Committee met on Wednesday, December 1, 1993 from 15.00 to 15.40 hours.

PRESENT

Dr. Laxminarain Pandey—*Chairman*

MEMBERS

2. Shri B. Devarajan
3. Smt. Saroj Dubey
4. Shri Ajoy Mukhopadhyay
5. Shri Naval Kishore Rai

SECRETARIAT

Shri Murari Lal — *Joint Secretary*
Shri Joginder Singh — *Deputy Secretary*
Shri Ram Autar Ram — *Under Secretary*

2. The Committee considered and adopted their Sixteenth and Seventeenth Reports for presentation to the House.

3. The Committee noted that their Fourteenth and Fifteenth Reports already adopted by them in their last sittings are also awaiting presentation to the House. The Committee decided to present all these four reports. i.e. Fourteenth, Fifteenth, Sixteenth and Seventeenth on December 3, 8, 9 and 10, 1993 respectively. The Committee authorised the Chairman and in his absence Shri Ajoy Mukhopadhyay of the Committee to present these reports to the House on their behalf.

The Chairman and members of the Committee took stock of the resume of work done by the Committee during their term which would expire on December 12, 1992. The Chairman thanked all the Hon'ble Members of the Committee for taking keen interest and extending full cooperation and for giving valuable guidance in conducting the proceedings of the Committee in a very congenial and family atmosphere. He also thanked the members for their unanimity in taking decisions irrespective of their

party affiliations. The Chairman gave the following resume of the work done by the Committee during their tenure of one year:-

(i) Number of sittings	Thirteen
(ii) Number of reports approved	Nine
(iii) Number of oral evidence taken	Two (on five pending assurances)
(iv) Number of study tours	: Three
Local visit of the Sub-Committee	One
(v) Number of dropping request considered	Fourty eight (in thirty four memoranda)
(vi) Number of assurances implemented during the tenure of the Committee	
Eighth Lok Sabha	: 60
Ninth Lok Sabha	175
Tenth Lok Sabha	: 1768

The Members of the Committee reciprocated and placed on record their deep appreciation for rich, able and impartial way in which the Chairman (Dr. Laxminarain Pandey, M.P.) conducted the meetings of the Committee. They expressed their gratitude to the Chairman giving chance to every member to express their views freely and frankly.

The Hon'ble Chairman and Members of the Committee expressed their thanks also to the officers and the staff of the Lok Sabha Secretariat for their hard work and valuable assistance rendered by them to felicitate the work of the Committee in all matters including conducting three study tours and formulation of nine reports. The Chairman and members appreciated the efficient service rendered by the Secretariat during the study tours undertaken by the Committee.

On behalf of the Secretariat, Joint Secretary (Administration) thanked the Chairman and Members of the Committee for their kind Cooperation rendered and valuable guidance given.

The Committee then adjourned

(Vide para No. 9 of the Report)



**MOST IMMEDIATE
PARLIAMENT QUESTION**

**MUNICIPAL CORPORATION OF DELHI
(C. & C. SECTION)**

**TOWN HALL, DELHI
ROOM NO. 29.**

No. F. 33(868)/LSQ/966/4283/1918/C&C

Dated 15/4/93

**The Deputy Secretary,
Lok Sabha Secretariat,
Parliament House Annexc,
New Delhi.**

Subject:—Assurances given in reply to USQ No. 4283 dated August 26, 1991 and USQ No. 9127 dated May 6, 1992 regarding memorandum from Aapsi Sahyog Mitra Mandal about construction of storm water drains in Shalimar Bagh.

Sir,

Kindly refer to your letter No. 12/4/93/Q(CGA), dated 22.3.1993 on the subject cited above. The requisite information is enclosed.

This issues with the prior approval of the Additional Commissioner (E).

Yours faithfully

(B.L. LAMBA)

Administrative Officer (C&C)

Encl:—As above

**MUNICIPAL CORPORATION OF DELHI
(NW/ROHINI DIVISION)**

No. D/EE/(N/WRZ)93/27

Dated: 13/4/93

Sub: Assurances given in reply to LSQ No. 4283 dated August 26, 1991 and USQ No. 9127 dated May 6, 1992 regarding memorandum from Aapsi Sahyog Mitra Mandal about construction of storm water drains in Shalimar Bagh.

May Kindly refer to the attached O. M. No. 12/1/92/O (CGA) dated March 22, 1993 from Shri Joginder Singh, Deputy Secretary, Lok Sabha Secretariat on the subject cited above. The detailed report is as under:—

Shalimar Bagh Colony was developed by the DDA. The roads of the colony were transferred by DDA to MCD in the year 1983. However, the storm water drainage including its outfall was not transferred to MCD at that time as the DDA wanted to complete all the SW drains in the colony including outfall but the drainage system of the colony was neither completed by DDA nor transferred to MCD for the last 10 years.

Last year a request was made by Sh. R. K., Bhandar, Chief Engineer (DDA) for handing over the SW drainage system to MCD. Accordingly, a detailed survey was conducted and deficiency estimate amounting to Rs. 2.85 crores for internal storm water drainage was sent to DDA which was subsequently modified to Rs. 2.57 crores after Joint inspection.

As an assurance of Parliament was pending in this matter, a meeting was taken by the Secretary, Ministry of Urban Development on 10.9.92 wherein the DDA was asked to either complete the storm water drainage including outfall or pay the required deficiency charges to MCD. It was

agreed by the Vice-Chairman, DDA in the meeting that outfall drain would be completed by the DDA and internal storm water drains may be provided by the MCD for which DDA will pay the required deficiency charges to MCD. It was also agreed by the DDA that necessary deficiency charges of Rs. 2.7 crores would be paid by DDA in monthly instalments of Rs. 50.00 lakhs each starting from 1st October, 1992. Consequent to this decision a report was submitted by the Ministry in respect of the assurance that the work of making good the deficiencies in the services of SW drains of the order of Rs. 2.57 crores including process of sanctioning of estimates, inviting and finalisation of tenders and its execution will be completed by MCD by 30.11.1993. This programme was however, subject to payment of deficiency charges by DDA @ Rs. 50.00 lakhs per month starting from 1st October, 1992 as agreed to by DDA.

The point-wise information as asked for in the above referred office memorandum is as under:—

- (1) An amount of Rs. 2.85 crores was demanded by MCD against the deficiency charges in respect of internal storm water drains in Shalimar Bagh Block A & B which was subsequently modified to Rs. 2.57 crores and DDA had agreed for making payment of this amount.
- (2) The details of deficiency charges/instalments received by MCD from DDA are as under:—

Instalment due on	DDA's Cheque No. & Date	Amount (Rs.)	Date of receipt of cheque from DDA
1st October, 92	891915	50.00 lacs	19.11.92
	05.11.92		
1st November, 92	891832	50.00 lacs	20.11.92
	17.11.92		
1st December, 92	891881	50.00 lacs	15.12.92
	15.12.92		
1st January, 93	897869	50.00 lacs	06.04.93
	30.03.93		
1st February, 93	897870	56.00 lacs	06.04.93
	31.03.93		

It is clear from the above statement that DDA had not paid the instalments in due time as was agreed.

3. (a) The works of construction of SW drains in A-Block, Shalimar Bagh amounting to Rs. 68,95,364/- has since been awarded and the works are in progress.
- (b) The tenders amounting to Rs. 73,76,448/- for the construction of SW drains in B-Block, Shalimar Bagh have been received and are under process of allotment and thereafter execution of these works will be started shortly.
- (c) Further tenders amounting to Rs. 58,57,600/- for the construction of SW drain in B-Block, Shalimar Bagh are due on 05-05-1993. The case for allotment will be processed immediately after receipt of tenders.
- (d) The tenders were delayed due to non receipt of balance deficiency charges amounting to Rs. 1.07 crores from DDA which were due in the month of January, 93 and February, 93 and whereas this balance amount has actually received from DDA only on 06-04-93.
- (e) Officer responsible for execution of works are
- (1) Executive Engineer (N/W) Rohini.
 - (2) Superintending Engineer-II.
 - (3) Chief Engineer-II.
4. (a) The works of construction of SW drains in A-Block, shalimar Bagh are in progress and are likely to be completed by the end of May, 1993.
- (b) The works of construction of SW drains in B-Block, Shalimar Bagh are likely to be completed by the end of November, 1993.
5. A copy of the plan of the proposed storm water drainage in Block A & B, Shalimar Bagh is attached.
6. (a) As regards other civil works, the construction of boundary walls & other improvement of one park in AG Block has since been completed and tenders amounting to Rs. 13,66,879/- for the construction of boundary walls and other improvement of 10 more parks in AG Block, Shalimar Bagh have since been received and are under process of allotment. These works are likely to be started shortly.
- (b) As far as removal of encroachments is concerned, the action for removal of such encroachments from the right of way of the roads is taken from time to time and large number of encroachments on the roads were recently removed in A Block.
- (c) As regards sewerage system is concerned, this information is to be furnished by the DWS & SDU.

(d) The matter of removal of jhuggi-jhopri clusters existing the colony pertains to Slum Wing of MCD.

Submitted please.

Sd/-
8/4/1993
Ex-Engineer (NW/Rohini)

Encl: As above.

Sl. No.	Name of Work	Contractual Amount	Name of Contractor	Progress of work/Remarks
A-Block, Shalimar Bagh				
1)	C/o SW drain in AM & AP Block	Rs. 9,91,558/-	M/s Friends Const. Co.	50% work completed
2)	C/o SW drain in AG, AH, AL & AK Block	Rs. 33,95,019/-	M/s S.S. Builders	40% work completed
3)	C/o SW drain in AE Block	Rs. 13,23,484/-	M/s Ram Prakash	25% work completed
4)	C/o SW drain in AA & AB Block	Rs. 11,85,303/-	M/s Ram Charan Aggarwal & Sons	65% work completed
B-Block, Shalimar Bagh				
5)	C/o SW drain in BE, BH, BC, BJ, BF/H Block	Rs. 24,41,220/-	Sh. Azad Singh	Excavation work started.
6)	C/o SW drain in BP, BQ, BT, BM, BN Block	Rs. 31,08,022 (Tender amount)	—	Single tender was received in this case. Stg. Com mittee has de cided to reinvite this tender. The next date of receipt of tender is 09-06-93.
7)	C/o SW drain in BH, BJ, BG, BM, BN, BK-1, BK-2, Block	Rs. 58,57,600/- (Tender amount)	—	Tenders have been received on 19.5.93 and case is under process of allotment.

Sl. No.	Name of Work	Contractual Amount	Name of Contractor	Progress of work/Remarks
Improvement to parks in AG Block, Shallimar Bagh				
1)	C/o park near H.No. 133 to 123	Rs. 1,74,609/-		Case in under concurrence with finance.
2)	C/o park near H.No. 273 to 391, 199—494	Rs. 1,99,494/-		-do-
3)	C/o park in front of H.No. 236	Rs. 1,38,602/-		-do-
4)	C/o park of in front of H.No. 547	Rs. 1,04,028/-	M/s Nav Bharat Enterprises	Work started
5)	C/o park near H.No. 596 to 606	Rs. 1,08,698/-	M/s Friends Conts. Co.	Work started
6)	C/o park near H.No. 505	Rs. 96,263/-	M/s Ramesh & Co.	Work started
7)	C/o park near H.No. 416	Rs. 1,44,118/-	M/s Ess Kay Const. Co.	Work started
8)	C/o park near H.No. 139 & 176	Rs. 1,52,176/-	M/s Ess Kay Const. Co.	Work started
9)	C/o park in front of H.No. 323	Rs. 1,11,206/-	M/s Sharma Associates	Work started
10)	C/o park near H.No. 476	Rs. 1,37,685/-	M/s Sharma Associates	Work started

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